

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No. 4 -IA/356(AHM)2024  
in  
**CP(IB)/316(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Kirtanlal & Sons

.....Applicant

V/s

Saunak Harshad Choksi

.....Respondent

**Order delivered on: 20/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Rasesh Sanjanwala, Adv. a.w Mr. Rohan Lavkumar,  
& Ms. Anushree Soni, Adv.

For the RP

: Mr. Ravi Pahwa, Adv.

**ORDER**

**IA/356(AHM)2024**

Heard Ld. Sr. Counsel for the applicant and Resolution Professional. The orders have been reserved in the CP IB 316 of 2022 as the report was received. It is yet to be passed. Both the applicant and RP agreed for proceeding again in the matter as certain documents were not received at the time of filing the report by RP and accordingly finalise the report to consider to restore the application.

Applicant is directed to Issue notice upon personal guarantor and respondents.

List for further consideration on 23.02.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**